

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 27TH MARCH, 2021

No. 83 A: The Judicial Officers named in Column no. 02 are transferred/ posted as Judicial Magistrate at the places mentioned against their name given in Column no. 03 of the table below.

Further, in exercise of powers conferred under Sub-section 3 of Section 11 of the Code of Criminal Procedure 1973 (Act 2 of 1974), the Court has been pleased to confer the powers of Judicial Magistrate 1st class upon the Judicial Officers named in Column no. 02 to be exercised at their respective place of new posting, shown in Column no. 03 of the table:-

Sl. No.	Name of the officer with designation and present place of posting	New place of posting on transfer
01	02	03
1.	Mr. Sanjit Kumar Chandra, SDJM-cum-Addl Civil Judge (Jr. Div.), Tenughat, (Bokaro)	Madhupur (Deoghar)
2.	Mr. Alok Marandi, Civil Judge (Jr. Div.)-cum-PM, JJ Board, Chatra	Deoghar
3.	Mr. Deepak Kumar, SDJM, Daltonganj	Deoghar
4.	Ms. Ritwika Singh, JM-cum-Addl. Railway JM, Dhanbad	Pakur
5.	Ms. Moumita Guin, Addl. Civil Judge (Jr. Div.)-cum-JM, Garhwa	Deoghar
6.	Mr. Surendra Bedia, Addl. Civil Judge (Jr. Div.)-cum-JM, Dhanbad	Godda
7.	Mr. Mayank Tushar Topno, Civil Judge (Jr. Div.)-cum-PM, J J Board, Garhwa	Deoghar
8.	Mr. Arun Kumar Dubey, SDJM-cum-P.M. JJ Board, Godda	Madhupur (Deoghar)
9.	Ms. Meenakshi Mishra, SDJM, Hazaribagh	Deoghar
10.	Mr. Pradeep Kumar, Civil Judge (Jr. Div.)-cum-Judge I/c, Hazaribagh	Godda
11.	Ms. Shweta Kumari No. 2, SDJM-cum-PM, J.J.Board, Jamshedpur	Deoghar
12.	Mr. Abhinav, Judge I/c-cum-JM, Jamshedpur	Jamtara
13.	Ms. Arpana Kumari, Addl. Civil Judge (Jr. Div.)-cum-J.M., Jamshedpur	Dumka
14.	Mr. Walter Bhengra, SDJM-cum-Civil Judge(Jr.Div.), Ghatshila, (Jamshedpur)	Godda
15.	Mr. Dharmendra Kumar, Railway JM, Ranchi	Rajmahal (Sahebganj)
16.	Mr. Anuj Kumar No. II, Addl. Civil Judge (Jr. Div.)-cum-JM, Ranchi	Rajmahal (Sahebganj)
17.	Ms. Khusboo Tyagi, J.M., Dhanbad	Jamtara

Accordingly, the aforesaid officers are directed to join their new assignment at the Judgeship as mentioned in Column No. 03 of the table above before the concerned Principal District & Sessions Judges with immediate effect.


Further, the concerned Principal District and Sessions Judges are hereby directed to use their own discretionary powers in distributing judicial works amongst aforesaid officers.

By Order of the Court,
Sd/- Ambuj Nath
Registrar General

Memo No. 1736 /Apptt.

Dated Ranchi the 27th March, 2021

Copy forwarded to the Central Project Co-ordinator I/c, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette.


27.3.21
Registrar General